

IN THE COURT OF ACMM-EAST KKD DELHI

e-FIR No.1424/2019
PS : New Ashok Nagar
State Vs. Vijay Kumar

14.09.2020

An application for release of mobile (Make-Vivo Y-12) on superdari. This application has been received on the E-mail ID of the Court.

Through Video conferencing.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.

Applicant Brij Mohan Singh in person through VC.

Reply is received from the IO.

Submissions heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said **mobile phone** be released to the applicant on superdari on furnishing indemnity bond in the sum of **Rs. 8,000/-** to the satisfaction of the IO. The superdar shall produce the mobile in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the mobile in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

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Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly.

Copy be sent to the E-mail of the counsel/applicant and order be uploaded on the server.

The applicant is directed to file the original application along with documents in the court within 2 days from today.

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DINESH KUMAR
Date: 2020.09.18
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(DINESH KUMAR)
ACMM (EAST)/KKD/18.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

**State vs. Saurabh s/o Suresh
FIR no. 389/2020
PS New Ashok Nagar
U/s 379/356/411/34 IPC**

**18.09.2020
Through Video conferencing**

Application for calling Status report. Application is received on the mail Id of the Court.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.
None for the applicant.

The application was moved by Ld. Counsel for applicant accused stating that the applicant accused was not released from the jail even after passing of bail orders and furnishing surety bond.

Report is received from the Jail Superintendent concerned.

It is mentioned in the report that UPT Saurabh has already been released on bail on 17.09.2020 after receiving the release warrants in the late hours on 16.09.2020.

The application is disposed of accordingly.

Record be tagged with the main challan as and when filed.

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(DINESH KUMAR)
ACMM (EAST)/KKD/18.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

State vs. Dinesh Singh
FIR no. 337/11
PS New Ashok Nagar
U/s 279/337 IPC

18.09.2020
Through Video conferencing

Application for releasing the driving license. The application is received on the mail ID of the Court.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.

None for the applicant.

Reader has informed that the matter has already been decided and the case file is to be brought from the Record Room.

Ahlmad has sought some time for the same.

Let case file be put up before the court along with this application on 06.10.2020.

The applicant is directed to file the original application in the Court within 2 working days.

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ACMM (EAST)/KKD/18.09.2020